

PUBLIC ANNOUNCEMENT (“PA”) AS REQUIRED UNDER REGULATION 3(1) AND REGULATION 4 READ WITH REGULATION 13 (2) (G), REGULATION 14 AND REGULATION 15(1) OF THE SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED FROM TIME TO TIME FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF IDREAM FILM INFRASTRUCTURE COMPANY LIMITED (FORMERLY KNOWN AS SOFTBPO GLOBAL SERVICES LIMITED).

(“IDREAM”/ “TARGET COMPANY”/ “TC”)

(Corporate Identification Number: L51900MH1981PLC025354)

Registered Office: Flat No B-4501& B-4601, Lodha Bellissimo, Lodha Pavilion, Apollo Mill Compound, Mahalaxmi, Mumbai City, Mumbai - 400011, Maharashtra, India;

Tel. No.:022-67400900; **Email Id.:** investors@idreamfilminfra.com; **Website:** www.idreamfilminfra.com

OPEN OFFER (“OFFER”) FOR ACQUISITION OF UP TO 60,000* (SIXTY THOUSAND) EQUITY SHARES REPRESENTING 26.00% (TWENTY-SIX PERCENT) OF THE TOTAL EMERGING VOTING EQUITY SHARE CAPITAL OF THE TARGET COMPANY BUT RESTRICTED TO 100% (ONE HUNDRED PERCENT) OF THE EXISTING PUBLIC SHAREHOLDING, AT AN OFFER PRICE OF RS. 10.00/- (RUPEES TEN ONLY) PER EQUITY SHARE TO THE ELIGIBLE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY, BY NORTHVALE CAPITAL PARTNERS PRIVATE LIMITED, (HEREINAFTER REFERRED TO AS “ACQUIRER”) NORFOLK RESOURCES PRIVATE LIMITED (HEREINAFTER REFERRED TO AS “PAC 1”), NORFOLK TECHNOLOGIES PRIVATE LIMITED (HEREINAFTER REFERRED TO AS “PAC 2”), HCMI (S) PRIVATE LIMITED (HEREINAFTER REFERRED TO AS “PAC 3”), MR. JUNG MIN AN (HEREINAFTER REFERRED TO AS “PAC 4”), MR. WOO YEOL CHO (HEREINAFTER REFERRED TO AS “PAC 5”), AND MR. YUNG KUG KIM (HEREINAFTER REFERRED TO AS “PAC 6”) (COLLECTIVELY REFERRED TO AS “THE ACQUIRERS”), PURSUANT TO AND IN COMPLIANCE WITH REQUIREMENTS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (HEREIN REFERRED TO “SEBI (SAST) REGULATIONS, 2011” OR SEBI (OFFER OR OPEN OFFER).

**Public shareholders holds 60,000 (Sixty Thousand) Equity Shares. However, 26% (Twenty-six percent) of the expanded capital (considering all the potential increases in the number of outstanding shares) is 7,03,43,853 (Seven Crore, Three Lakh, Forty-Three Thousand, Eight Hundred and Fifty-Three Only) which exceed the public shareholding, hence restricted to total public holding i.e. 60,000 (Sixty Thousand). Further, the non-promoter allottees participating in the Preferential Issue have provided their explicit consent to not participate in the Open Offer.*

This Public Announcement (“**Public Announcement**” or “**PA**”) is being issued by Sobhagya Capital Options Private Limited (the “**Manager to the Offer**”) for and on behalf of the Acquirers to the Public Shareholders of the Target Company pursuant to and in compliance with Regulation 3(1) and Regulation 4 read Regulations 13, 14 and 15(1) and any other applicable Regulations of the SEBI (SAST) Regulations, 2011.

For the purpose of this Public Announcement, the following terms have the meanings assigned to them below:

‘Board of Directors’ means the Board of Directors of the Target Company.

‘Existing Share Capital & Voting Rights’ means paid up share capital of the Target Company prior to Proposed Preferential Issue i.e. Rs. 15,00,000/- (Rupees Fifteen Lakh Only) divided into 1,50,000 (One Lakh and Fifty Thousand) Equity Shares of Rs. 10/- (Rupees Ten Only) each.

‘Expanded Share Capital/ Emerging Voting Equity Share Capital’ means 27,05,53,280 (Twenty-Seven Crores, Five Lakh, Fifty-Three Thousand, Two Hundred and Eighty) Equity Shares of the Target Company, being the total of existing number of paid up 1,50,000 (One Lakh and Fifty Thousand) Equity Shares and Proposed Preferential Allotment of 27,04,03,280 (Twenty-Seven Crores, Four Lacs, Three Thousand, Two Hundred and Eighty only) Equity Shares.

‘Equity Shares’ means the fully paid-up equity shares of face value of Rs 10.00/- (Rupees Ten Only) each.

‘Identified Date’ means the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period for the Offer, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Open Offer at any time before expiry of the Tendering Period.

‘Proposed Preferential Issue’ means the preferential issue of 27,04,03,280 (Twenty-Seven Crores Four Lakhs Three Thousand Two Hundred and Eighty) fully paid up Equity Shares of face value of Rs 10 (Indian Rupees Ten only) each equity shares as approved by the Board of Directors of the Target Company at their meeting held on, Monday, December 22, 2025, subject to the approval of the members and other regulatory approvals, if any.

‘Offer Documents’ shall mean the documents namely being, Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendation of the Committee of the Independent Directors of the Company, Pre-Offer Cum Corrigendum to Detailed Public Statement, and Post Offer Public Announcement, and any other notices, advertisements, and corrigendum issued by or on behalf of the Manager.

‘Offer Shares’ means 60,000* (Sixty Thousand) Equity Shares of Rs. 10/- (Rupees Ten Only) each representing 26.00% (Twenty-six percent) of the Total Emerging Voting Equity Share Capital of the Target Company but restricted to 100% (One hundred percent) of the existing Public Shareholding of the Target Company.

*(*Public shareholders holds 60,000 (Sixty Thousand) Equity Shares. However, 26% (Twenty-six percent) of the expanded capital (considering all the potential increases in the number of outstanding shares) is 7,03,43,853 (Seven Crore, Three Lakh, Forty-Three Thousand, Eight Hundred and Fifty-Three Only) which exceed the public shareholding, hence restricted to total public holding i.e. 60,000 (Sixty Thousand)). Further, the non-promoter allottees participating in the Preferential Issue have provided their explicit consent to not participate in the Open Offer.*

‘PAC’ means Persons Acting in Concert with the Acquirer.

‘Promoter Seller/ Outgoing Promoter/ Seller’ shall mean, the existing Promoter of the Target Company namely, M/s AHA Holdings Private Limited, that has entered in SPA (as defined below) to sell shares constituting 90,000 (Ninety Thousand) i.e. 60% (Sixty percent) of the Existing Fully Paid-Up Equity Share Capital of the Target Company.

‘Public Shareholders’ means all the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Open Offer, excluding the Acquirers, the Promoter and members of the Promoter Group of the Target Company, and other persons deemed to be acting in concert with the Acquirers.

‘Sale Shares’ means 90,000 (Ninety Thousand) Equity Shares i.e. 60% (Sixty percent) of the Existing Fully Paid-Up Equity Share Capital of the Target Company

‘SPA’ or ‘Share Purchase Agreement’ shall mean the share purchase agreement dated December 22, 2025 executed between the Acquirer, Target Company and the Promoter Seller pursuant to which the Acquirer has agreed to acquire Sale Shares from the Promoter Seller at the negotiated price of Rs. 10/- (Rupees Ten Only) per Sale Share, aggregating to a total consideration of Rs. 9,00,000/- (Rupees Nine Lakhs Only)

‘SPA Date’ means the execution date of the SPA, i.e., Monday, December 22, 2025.

‘Tendering Period’ has the meaning ascribed to it under Regulation 2(1)(za) of the SEBI (SAST) Regulations.

‘Voting Share Capital’ means total voting equity capital of the Target Company on a fully diluted basis expected as of tenth (10th) working day from the closure of the Tendering Period of the Offer.

‘Working Day’ means same meaning to it under Regulation 2(1)(zf) of the SEBI (SAST) Regulations.

1. OFFER DETAILS

1.1 Offer Size: This Open Offer is being made by the Acquirers for acquisition of up to 60,000* (Sixty Thousand) Equity Shares of Rs. 10/- (Rupees Ten Only) each representing 26.00% (Twenty-six percent) of the Total Emerging Voting Equity Share Capital of the Target Company but restricted to 100% (One hundred percent) of the existing Public Shareholding of the Target Company, subject to the terms and conditions mentioned in this PA & the Detailed Public Statement (**“the DPS”**) and the Letter of Offer (**“LOF”**) that are proposed to be issued in accordance with the SEBI (SAST) Regulations, as amended from time to time.

*(*Public shareholders holds 60,000 (Sixty Thousand) Equity Shares. However, 26% (Twenty-six percent) of the expanded capital (considering all the potential increases in the number of outstanding shares) is 7,03,43,853 (Seven Crore, Three Lakh, Forty-Three Thousand, Eight Hundred and Fifty-Three Only) which exceed the public shareholding, hence restricted to total public holding i.e. 60,000 (Sixty Thousand))*

- 1.2 **Offer Price/ consideration:** An offer price of Rs 10/- (Rupees Ten Only) per fully paid-up Equity Share (hereinafter referred to as the “**Offer Price**”) will be offered for the Equity Shares tendered during the tendering period. The Equity Shares of the Target Company are infrequently traded within the meaning of Regulation 2(1)(j) of the SEBI (SAST) Regulations and hence the Offer Price has been determined in accordance with the parameters prescribed under Regulation 8 of the SEBI (SAST) Regulations. Assuming full acceptance under this Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be Rs. 6,00,000/- (Rupees Six Lakhs).
- 1.3 **Mode of payment (cash/ security):** The Offer Price will be paid in cash, in accordance with Regulation 9(1)(a) of the SEBI SAST Regulations, as amended from time to time and in accordance with the terms and conditions mentioned in this Public Announcement and to be set out in the Offer Documents proposed to be issued in accordance with the SEBI (SAST) Regulations.
- 1.4 **Type of offer (triggered offer, voluntary offer, competing offer, etc.):** The offer is a triggered offer made under Regulation 3(1) and 4 of SEBI SAST Regulations, on account of the Underlying Transaction (as defined below). This Open Offer is not subject to any minimum level of acceptance.

2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

2.1 Execution of SPA; and

2.2 Proposed issuance and allotment, on Preferential Allotment basis:

2.2.1 **On SWAP Basis** - 19,53,63,212 (Nineteen Crores Fifty-Three Lakhs Sixty-Three Thousand Two Hundred and Twelve) Equity Shares on preferential (non-cash consideration) basis to the Acquirer, PAC 1, PAC 2, PAC 3, PAC 4, PAC 5, PAC 6 in accordance with Regulations 3(1) and 4 of SEBI SAST Regulations, by way of share swap of 16,14,572 (Sixteen Lakhs Fourteen Thousand Five Hundred and Seventy Two) Equity shares of E-Tunnel Inc., Korea, and

A valuation report dated December 22, 2025 has been obtained for the proposed transaction from Registered Valuer, Bhavesh M Rathod, Chartered Accountants.

2.2.2 **On Cash Payment Basis** - 40,00,000 (Forty Lakh) Equity Shares on preferential basis (cash consideration) to the Acquirer,

(collectively hereinafter referred as “**Preferential Allotment**”).

The proposed sale and purchase of Equity Shares under the SPA (as explained in paragraphs 2.1 of this Public Announcement above) and the proposed Preferential Allotment (as explained in paragraphs 2.2 of this Public Announcement above) is referred to as the “**Underlying Transaction**”. A tabular summary of the Underlying Transaction is set out below:

Details of the underlying transaction #						
Type of Transaction (Direct)	Mode of Transaction (Agreement/ Proposed Allotment)	Shares/Voting rights acquired/proposed to be acquired		Total Consideration for shares/ Voting Rights (VR) proposed to be acquired (In Rs.)	Mode of Payment (Cash/ Securities)	Regulation which has triggered
		Number	% vis a vis total Issued, Subscribed, and Voting capital*			
Direct Acquisition	SPA	90,000 (Ninety Thousand) Equity Shares	*0.03% (Zero point zero three percent)	9,00,000 (Rupees Nine Lakh Only)	Cash	Regulations 3(1) and 4 of the SEBI SAST Regulations

Direct Acquisition (Non-cash consideration)	Proposed issuance and allotment of Equity Shares to the Acquirer, PAC 1, PAC 2, PAC 3, PAC 4, PAC 5, PAC 6 on a private placement basis through preferential allotment (non-cash consideration)	19,53,63,212 (Nineteen Crore Fifty-Three Lakh Sixty-Three Thousand Two Hundred and Twelve) Equity Shares	*72.21% (Seventy-Two point Two One percent)	1,95,36,32,120 (Rupees One Hundred Ninety-Five Crores Thirty-Six Lakhs Thirty-Two Thousand One Hundred and Twenty Only)	Non-cash	Regulations 3(1) and 4 of the SEBI SAST Regulations.
Direct Acquisition – Cash Consideration	Proposed issuance and allotment of Equity Shares to the Acquirer, on a private placement basis through preferential allotment (cash consideration)	40,00,000 (Forty Lakh only)	*1.48% (One point four eight percent)	4,00,00,000 (Rupees Four Crore Only)	Cash	Regulations 3(1) and 4 of the SEBI SAST Regulations.

**The percentage of shares proposed to be acquired is calculated on the basis of Emerging Expanded Share Capital (or expanded, issued, subscribed, and voting capital) after taking into account the preferential allotment of Equity Shares. The 'Emerging Expanded Voting Equity Share Capital' is 27,05,53,280 (Twenty-Seven Crore, Five Lakhs, Fifty-Three Thousand, Two Hundred and eighty only) Equity Shares of face value INR 10 (Indian Rupees Ten) each.*

The Acquirers, and all the other Ten persons/ entities hold Indian Permanent Account Numbers under the Indian Income Tax Act and also have their valid DP Ids for investing in Indian companies.

Notes:

1.	<p>The Board of Directors of Target Company in their meeting held on Monday, December 22, 2025 recommended the issuance of Equity Shares on a private placement basis through preferential allotment, subject to approval of the members and of the regulatory bodies, wherein the Target Company will be issuing total 27,04,03,280 (Twenty-Seven Crores, Four Lacs, Three Thousand, Two Hundred and Eighty only) Equity Shares as per details below:</p> <p>(i) 40,00,000 (Forty Lakh) Equity Shares having face value of INR 10 (Rupees Ten Only) on cash consideration basis to Acquirer.</p> <p>(ii) 26,64,03,280 (Twenty-Six Crore, Sixty-Four Lakh, Three Thousand, Two Hundred and Eighty) Equity Shares to the existing shareholders of E-Tunnel Inc., Korea (hereinafter referred to as the “E-Tunnel”) as consideration (other than cash) for the acquisition of shares in E-Tunnel. The shares are being issued to the following on the non-cash consideration basis:</p> <ul style="list-style-type: none"> • to the Acquirer, PAC 1, PAC 2, PAC 3, PAC 4, PAC 5 and PAC 6 a total number of 19,53,63,212 (Nineteen Crores, Fifty-three Lakhs, Sixty-three Thousand, Two Hundred and Twelve) Equity shares; and • to 10 non- promoter/ public shareholders namely Mr. Sang Joon Lee, Mr. Dong Su Kim, Mr. Ben A Murphey, Mr. Rajendra R Patel, Mr. Narinder Pal Yadav, Mr. Kartik Rajnikant Patel, The Yaar Association, G-Knot, Limbaugh Capital LLC, Jayni Edge Wholesaler LLC total number of 7,10,40,068 (Seven Crores, Ten Lakhs, Forty Thousand and Sixty-Eight only) Equity Shares.
2.	<p>After the conclusion of the acquisition and the Preferential Allotment, once approved by the Members and the regulatory bodies, the Target Company will be held 73.72% (Seventy-three point seven two percent) by the Acquirers and 26.28% (Twenty-six point two eight percent) by the public shareholders, subject to lock-in as applicable on Equity Shares to be allotted under Preferential Allotment of Equity Shares.</p>
3.	<p>E-Tunnel</p> <p>(i) E-Tunnel is registered in the Republic of Korea and was incorporated on December 2021 and has its office at Room No. 1011–1015, Block C, H Business Park, 26 Beobwon-ro, 9-gil, Songpa-gu, 05836 Seoul, Republic of Korea.</p>

	<p>(ii) E-Tunnel is engaged in manufacturing and sale of biometrics authentication devices. E-Tunnel's finger-vein biometric recognition technology is a core technology that is (a) proprietary, (b) innovative, and (c) indispensable to the existing security industry.</p> <p>(iii) E-Tunnel Inc. is a finger-vein biometric security company specializing in advanced authentication technology and since the year 2022, it is selling security solutions through finger-vein recognition and has patented its technology. The company provides integrated solutions combining biometric methods like finger-vein, fingerprint, facial, palm-vein, and iris recognition, powered by their proprietary AI Engine P2N2 platform. The company is recognized for its finger vein biometric authentication solutions with DID (Decentralized Identity) integration, leveraging blockchain and IPFS for secure, self-sovereign data management.</p> <p>(iv) India offers tremendous opportunities of growth to use the finger-vein biometric recognition technology, and hence the opportunity poses significant value to all stakeholders of the proposed Underlying Transaction.</p> <p>(v) E-Tunnel will become wholly owned subsidiary of the Target Company once the takeover and the Preferential Allotment through share swap is approved and executed.</p> <p>(vi) Key Management Professionals/ Founders/ Co-founders of E-Tunnel, Managing E-Tunnel, presently in Korea are PAC 4, PAC 5 and PAC 6 and will become KMPs in the Target Company post the proposed Underlying Transaction.</p>
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3. ACQUIRER AND PERSONS ACTING IN CONCERT (PACS)

Details	Acquirer	PAC 1	PAC 2	PAC 3
Name of the Acquirer/ PAC(s)	Northvale Capital Partners Private Limited	Norfolk Resources Private Limited	Norfolk Technologies Private Limited	HCMCI (S) Private Limited
Former name, if any/ changed on (date)	-	Honeylove Films Private Limited, changed on September 20, 2022	-	BJ Networks (Pte Ltd.) changed on July 15 2003
Date of Incorporation	July 13, 2016	November 06, 2000	May 14, 2019	October 03, 2000
Jurisdictions of Incorporation/ Registration and Identification Nos.	Singapore, UEN 201619164E	Singapore, UEN 200009445H	Singapore, UEN 201915511M	Singapore, UEN 200008519M
Company Type	Private Company Limited by Shares	Exempt Private Company limited by Shares	Private Company Limited by Shares	Exempt Private Company limited by Shares
Address/ Registered Office	8 EU, Tong Sen Street, #13-86, The Central, Singapore (059818)	8 EU, Tong Sen Street, #13-86, The Central, Singapore (059818)	8 EU, Tong Sen Street, #13-86, The Central, Singapore (059818)	8 EU, Tong Sen Street, #13-86, The Central, Singapore (059818)
Primary Activity	Other Holding Companies (64202)	Other Holding Companies (64202)	Development of Software and Applications (except games and cybersecurity) (62011)	Employment Agencies (excluding Domestic Worker Employment Placement Agencies and online Market Places) (78104)
Secondary Activity	-	-	Wholesale of Computer Software (except games and cybersecurity) (46512)	Management Consultancy Services (70201)
Indian PAN Card	AAFNC9181K	AAKCN0642C	AAKCN0643d	AAHCH6722N
Indian DP details	1301670000881296	1301670001017483	1301670001021810	1301670001017411

<p>Name(s) of Persons in control/ Shareholders/ promoters of Acquirer/ PAC where Acquirers/ PAC are companies</p>	<ul style="list-style-type: none"> • Mr. Baljit Singh, Director (shareholding NIL) • Honey Baljit Singh, Director (shareholding NIL) • Norfolk Investments Limited, Seychelles (100% of Preference Shares and 43.06% of Ordinary Shares) • IPO Wealth Holdings No. 6 Pty Limited, Victoria, Australia (0.96% of Ordinary Shares) • Northvale Capital Pvt Ltd., Singapore (55.98% of Ordinary Shares) 	<ul style="list-style-type: none"> • Mr. Baljit Singh (shareholding 99.999%) • Ms. Mona Baljit Singh (shareholding 0.001%) • Ms. Honey Baljit Singh (shareholding NIL) 	<ul style="list-style-type: none"> • Mr. Baljit Singh, Director (shareholding NIL) • Ms. Mona Baljit Singh, Director (shareholding NIL) • Honey Baljit Singh, Director (shareholding NIL) • Norfolk Technology Services Limited, India (100%) 	<ul style="list-style-type: none"> • Mr. Baljit Singh (shareholding 51%) • Ms. Mona Baljit Singh (shareholding 30%) • Ms. Honey Baljit Singh (shareholding 19%)
<p>Name of the Group, if any, to which the Acquirer/ PAC belongs to</p>	<p>Not Applicable</p>	<p>Not Applicable</p>	<p>Not Applicable</p>	<p>Not Applicable</p>
<p>Pre-Transaction shareholding in Target Company. Number and % of issued, subscribed share capital and voting capital</p>	<p>Nil</p>	<p>Nil</p>	<p>Nil</p>	<p>NIL</p>
<p>Proposed shareholding after the acquisition of shares that triggered the Open Offer (not taking into account the equity shares validly accepted in the Open Offer, if any)</p>	<ul style="list-style-type: none"> • 90,000 (Ninety Thousand only) Equity Shares (being Acquired through SPA) + 4,12,96,435 (Four Crores, Twelve Lakhs, Ninety Six Thousand, Four Hundred and Thirty Five) Equity Shares to be issued on a Preferential Basis subject to approval of members and of the regulatory bodies. 	<p>2,90,92,756 (Two Crore, Ninety Lakhs, Ninety-Two Thousand, Seven Hundred and Fifty-Six) Equity Shares to be issued on a Preferential Basis subject to approval of members and of the regulatory bodies.</p>	<p>2,56,84,065 (Two Crore, Fifty-Six Lakh, Eighty-Four Thousand and Sixty-Five) Equity Shares to be issued on a Preferential Basis subject to approval of members and of the regulatory bodies.</p>	<p>2,82,47,208 (Two Crore, Eighty-Two Lakh, Forty-Seven Thousand, Two Hundred and Eight) Equity Shares to be issued on a Preferential Basis subject to approval of members and of the regulatory bodies.</p>
<p>% Shareholding held in E-Tunnel Inc, the Korean Company which will become wholly owned company of the Target Company after the</p>	<p>14.00% (Fourteen percent)</p>	<p>10.92% (Ten point nine two percent)</p>	<p>9.64% (Nine point six four percent)</p>	<p>10.60% (Ten point six zero percent)</p>

Preferential Allotment and the Swap thereunder				
Any other interest in the Target Company	NIL	NIL	Nil	Nil

Particulars	PAC 4	PAC 5	PAC 6
Name of the Acquirer/ PAC(s)	Jung Min An	Wooyeol Cho	Yungkug Kim
Father's Name	Guyoung An	Okgeun Cho	Jong Tae Kim
Date of Birth / Age (Years)	14 th December 1968, 56 years	12 th October 1972, 53 years	20 th September 1967, 57 years
Status/ Citizenship	Individual, South Korea	Individual, South Korea	Individual, South Korea
Address	2704-HO, 111-Dong, 2290 Beon Gil, Gyeongchun- Hwado – EUP, Nakyangju, 12190, Gyeonggido, South Korea	402-HO 63, Teheran-RO 53, Gil Gangnam-GU, Seoul 06416, South Korea	Jung Dae- RO 24, 209-Dong 704-HO, Seoul 05824, Songpa, South Korea,
Email id	jm.an@etunnel.net	wy.cho@etunnel.net	yk.kim@etunnel.net
Educational Qualification	2 years Graduation from Osaka College	4 years Alberta University Course	2 years Shinheung College
Work Experience	30 years +	27 years +	33 years +
Area of professional experience	Management Planning	Marketing	Marketing
Indian PAN Card	GBRPA2895B	DJMPC2307E	QDZPK9585A
Indian DP details	1301670001020711	1301670001020494	1301670001020781
Name of the Group, if any, to which the PAC belongs to	No.	No	No
Pre-Transaction shareholding • Number • % of issued, subscribed share capital and voting capital	NIL	NIL	NIL
Proposed shareholding after the acquisition of shares that triggered the Open Offer (not taking into account the equity shares validly accepted in the Open Offer, if any)	1,82,49,099 (One Crore, Eighty-Two Lakhs, Forty-Nine Thousand and Ninety-Nine) Equity Shares to be issued on a Preferential Basis subject to approval of members and of the regulatory bodies	1,85,43,129 (One Crore, Eighty-Five Lakhs, Forty-Three Thousand, One Hundred and Twenty-Nine) Equity Shares to be issued on a Preferential Basis subject to approval of members and of the regulatory bodies	3,82,50,520 (Three Crore, Eighty-Two Lakh, Fifty Thousand, Five Hundred and Ninety-Nine) Equity Shares to be issued on a Preferential Basis subject to approval of members and of the regulatory bodies
% Shareholding held in E-Tunnel Inc, the Korean Company which will become wholly owned company of the Target Company after the Preferential Allotment and the Swap thereunder	6.85% (Six point eight five percent)	6.96% (Six point nine six percent)	14.36% (Fourteen point three six percent)
Any other interest in the Target Company	No	No	No

4. DETAILS OF SELLING SHAREHOLDER

Details Name/ CIN/ Registered Officer	Part of Promo	Details of shares/ voting rights held by the selling shareholders	
		Pre-Transaction	Post Transaction

address	ter Group (Yes/ No)	No. of Shares	% Of total Issued, Subscribed and Voting capital	No. of Shares	% Of total Emerging Issued, Subscribed and Voting capital
Name: AHA Holdings Private Limited. CIN: U65990MH2000PTC127298 Registered Office: 404, Udyog Mandir No.2, Mogul Lane, Mahim (West), Mumbai City, Mumbai, India, 400016	Yes	90,000 (Ninety Thousand only)	60% (Sixty Percent)	Nil	Nil
Total		90,000 (Ninety Thousand only)	60% (Sixty Percent)	Nil	Nil

5. TARGET COMPANY

- 5.1 **Name: Idream Film Infrastructure Company Limited** (CIN: L51900MH1981PLC025354) was incorporated originally as ‘Vasudha Trading and Agencies Limited’ on October 03, 1981 as a Public Limited Company under the Indian Companies Act, 1956. The name of the Target Company was changed to ‘Datamatics Global Services Limited’ with effect from March 19, 2003. The name was further changed to ‘SoftBPO Global Services Limited’ with effect from January 20, 2005 and then to “IDream Film Infrastructure Company Limited” with effect from December 17, 2009. However, till date the name of the Company in the records of BSE Limited is ‘SoftBPO Global Services Limited’. The registered office of the Target Company is currently situated at Flat No B-4501& B-4601, Lodha Bellissimo, Lodha Pavilion, Apollo Mill Compound, Mahalaxmi, Mumbai - 400011, Maharashtra, India.
- 5.2 **Exchanges where equity shares of Target Company are listed:** BSE Limited (Scrip Code: 504375) with a symbol as SOFTBPO. The ISIN of Equity Shares is INE459E01012.
- 5.3 **Basic Industry (as Classified on the Stock Exchange)** – Computers - Software and Consulting.

6. OTHER DETAILS REGARDING THE OFFER

- 6.1 The Detailed Public Statement (DPS) pursuant to this Public Announcement as required under Regulation 13(4) and Regulation 14(3) of the SEBI (SAST) Regulations, 2011, which shall carry all such other information of the Open Offer, including information on the Offer Price, information on the Acquirers, information on the Target Company, reasons for the Open Offer, statutory approvals for the Open Offer, details of financial arrangement, other terms of the Open Offer, conditions to the Open Offer, etc. shall be published on or before, December 30, 2025 (i.e. within 5 working days from the date of this Public Announcement), in all editions of an English national daily with wide circulation, a Hindi national daily with wide circulation, a Marathi Language daily with wide circulation at Mumbai (being the place where BSE and being the place where the Registered Office of the Target Company is situated).
- 6.2 The Acquirers accept full responsibility for the information contained in this PA. The Acquirers undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations, as amended from time to time and shall have adequate financial resources to meet the Offer obligations under SEBI (SAST) Regulations, 2011, as amended from time to time.
- 6.3 The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, as amended from time to time.
- 6.4 Completion of the Offer is subject to receipt of statutory approvals required from SEBI, if any.

- 6.5 The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.
- 6.6 This Open Offer and the Underlying Transaction are subject to receipt of required statutory approval and the satisfaction of certain conditions precedent as specified under the SPA. This Open Offer is also subject to the other terms and conditions mentioned in this Public Announcement, and as will be set out in the DPS, the DLOF and the LOF, that are proposed to be issued in accordance with the SEBI (SAST) Regulations, 2011.
- 6.7 All the information pertaining to the Target Company in this PA has been obtained from publicly available sources or provided by the Target Company. Further, all the information pertaining to the Promoter contained in this Public Announcement has been obtained from them and the accuracy thereof related to all has not been independently verified by the Manager.
- 6.8 In this Public Announcement, any discrepancy in figures as a result of multiplication or totaling is due to rounding off.
- 6.9 In this Public Announcement, all references to “₹” and/ or “Rs.” are references to the Indian Rupees.

Issued by the Manager to the Offer on Behalf of the Acquirers



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Website: www.sobhagyacapital.com
Contact Person: Ms. Menka Jha/ Mr. Rishabh Singhvi
SEBI Registration No.: MB/INM000008571

For and on behalf of Acquirer and the PACs:

Acquirer	PAC 1	PAC 2	PAC 3	PAC 4	PAC 5	PAC 6
Northvale Capital Partners Private Limited	Norfolk Resources Private Limited	Norfolk Technology Services Limited	HCFI (S) Private Limited	Mr. Jung Min An	Mr. Woo Yeol Cho	Mr. Yung Kug Kim
Sd/- _____	Sd/- _____	Sd/- _____	Sd/- _____	Sd/- _____	Sd/- _____	Sd/- _____

Place: Noida

Date: December 22, 2025